

Office Order

In continuation of this Office Order No. 67 of 2020 dt. 21.03.2020 and further Office Order dt. 23.03.2020 the following arrangements have been made for urgent application, Remand Applications, Cr. Bail Applications and Anticipatory Bail Applications on holidays declared for the Month of March, 2020 shall be presented, heard and disposed of by the Hon'ble Judge for the following dates:-

| Name of Judges | Period |
|-------------------------|------------|
| HHJ Shri. D. D. Khoche | 26/03/2020 |
| HHJ Shri. S. U. Baghele | 30/03/2020 |
| HHJ Shri. S. S. Oza | 31/03/2020 |

It is notified that, the above HHJ shall be having holiday charge of urgent application and administration charge during the above period.


It is further notified that except exceptional circumstance, no change in the charge shall be made.

ALL THE ADVOCATED & LITIGANTS TO TAKE NOTE THAT

Urgent applications during the holidays, will be entertained only on proof of prior notice to the opposite party. Proof of such notice be furnished to the Judge concerned at the time of moving the urgent applications.

Filing matters must be moved through the concerned officers only, between 11:30 A.M. To 1:30 P.M.

Dated this 23rd Day of March, 2020.


23/3/2020
2nd Addl. Principal Judge
City Civil Court, Borivali Div.
Dindoshi, Goregaon, Mumbai